

(14)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No.275/99

IN

O.A.No.1029/99

New Delhi: this the 11th day of January, 2000.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

J.K.Mehra &

others

.... Applicants.

Versus

Ministry of Information &

Broadcasting & Ors.

.... Respondents.

ORDER (BY CIRCULATION)

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Perused the RA.

2. None of the grounds contained therein bring it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 OPC under which alone any decision/order of the Tribunal can be reviewed.

3. The RA is rejected.


(MRS. LAKSHMI SWAMINATHAN)
MEMBER (J)


(S. R. ADIGE)
VICE CHAIRMAN (A).

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